RAJYA SABHA

Tuesday, the 30th April, 1985/Vaisakha 10, 1907 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Inter-State racket of Hashish smugglers

*21. SHRI ADINARAYANA REDDY: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Inter-State tacket of smuggling in high quality hashish has been unearthed by Government; and
- , (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) Report received from Government of Jammu and Kashmir indicates that during the period 19-2-1985 to 18-3-1985, a total quantity of 64.400 kgs, of hashish and 700 grams of opium was seized and thirteen persons (including three women) of different States were arrested by the State Police.

SHRI ADINARAYANA REDDY: Sir, in view of the serious nature of the drug menace in the country which, in the long run, affects the entire health of the nation and has the effect of dehumanisation of the youth and the country itself, will the Government take the necessary steps to fight the evil on a warfooting and eradicate this menace?

SHR! JANARDHAN POOJARI: Sir, we have already taken the steps. The steps taken are that the customs and the border security force keep a strict vigil on all our borders, sea ports and airports to check the smuggling of narcotic drugs into our country; various enforcement agencies of the State and the Central Government are always alert to check the flow of narcotic drugs into India; alert notices are 223 RS—1

issued to all concerned enforcement agencies regarding the likely or suspected movement of narcotic drugs arriving into through India; effective co-ordination is maintained between various enforcement agencies for suppressing the illicit traffic in drugs in India, Sir, there are so many other steps also which have been taken. Not only that, we are contemplating taking some more steps and that includes a better and more purposeful co-ordination among the enforcement agencies, greater vigilance on airports and sea-ports, additional measures of detection at entry and exit points vulnerable to drug smuggling, detention under COFEPOSA wherever justified. These are some of the steps which have heen taken.

SHRI ADINARAYANA REDDY: Sir, this drug not only affects the physical health of the youth and other people who are addicted to it but it affects them mentally also. Will the Government take adequate steps to start de-addiction process centres, which according to physicians and psychiatrists are possible, and save those, who are addicted to it.

MR. CHAIRMAN: Is it a part of the Finance Ministry's function? Yes. Mr. Kadharsha.

SHRI M. KADHARSHA: Sir, I would like to know whether it is a fact that the United Nations Narcotics Control Board at Vienna has indicted the Government of India for its lapses and inefficiency in handling the drug trafficking. Sir, the golden triangle consisting of Thailand, Burma and Laos has changed to the golden crescent of Pakistan. Afghanistan and Iran and India has become the take off station for drug smuggling. There is close co-ordination between the Government of Singapore and Malaysia where stringent punishment is given for those who possess drugs. Hang. ing is the severe punishment given in Singapore and Malaysia. So, now the scenario has changed from the golden mangle to the golden crescent. Sir, I would like to know from the hon. Minister whether he contemplates providing stringent punishment and enactment of severe laws in India to curb this menace.

SHRI JANARDHAN POOJARI. Sir, I want to tell the hon. Member that it is not correct to say that India is not in a position to control the trafficking in these drug substances. On the contrary, India is the only country which has been permitted to produce opium for export. This is the only country. So far as the steps that are to be taken including the laws, it is under the consideration of the Government to enact a comprehensive legislation to go into the entire gamut including punishment etc. to control the menace and the ev is of these drugs.

GOVINDRAO DINKARRAO PATIL: Sir, sumuggling is a monster which is ruiting and demoralising our society and is paving the way to mafia raj. It has ruined our economy. According to highlyplaced officials of the Reserve Bank of India, the estimated value by way smuggling is to the tune of Rs. 60,000 crores, and among the 19 countries in the world, India ranks the highest. So, the smugglers are controlling thousands crores of rupees and are adding everyday crores of rupees to black money. total amount of smuggled goods in India is believed to be nearabout Rs. 5500 to 6000 crores. I would like to know how far the Government is able to control these contraband goods and what is válue of such illegal goods and amount of smuggled goods is converted into black money by smugglers. .

SHRI JANARDHAN POOJARI: cause of intensive drive against smugglers, the hon. Members will be glad to know that we have seized smuggled goods worth about Rs. 45.01 crores in the first 3 months of 1985 against such goods worth 28.39 crores during the corresponding quarter of 1984. It will be a futile attempt on my part to quantify the amount of black money that is in circulation and even if I say that this much is the amount of black money, it will be said that my statement is not correct.

श्री प्रश्विनी कुमार: माननीय वित्त राज्य मंत्री जी ने जो उत्तर दिया है वह बहुत बुद्धिमानी से दिया है। 19-2-85

से 18-3-85 तक एक महीने का एक प्रान्त से स्मर्गलिंग के फीगर्स दे कर यह बताने का प्रयास किया है कि यह ज्यादा नहीं है। लेकिन अगर इस का 12 महीने का एवरेज निकाला जाये तो लगभग एक टन हंशिस और अफीम देश में आ रहा है। श्राज कल श्राप ने बहुत दिनों से समाचार पत्नों में पढ़ा होगा कि दिल्ली के विश्व-विद्यालय के ग्रंदर सर्वेक्षण कर के देखा गया है कि लगभग 50 प्रतिशत छात्र ऐसे हैं कि जो डूग के एडिक्ट होते हैं। ऐसा सर्वेक्षण ग्रखबारों में ग्राया है ग्रौर इस में कितनी सत्यता है इस को सरकार ही जान सकती है। मैं सरकार से यह जानना चाहता हं कि यह मिनेस जो बढ़ रहा है ड्रम के रूप में, श्रौर जैसा कि मेरे मिल्र ने श्रभी. कहा कि यह गोल्डन क्रिसेंट है ग्रौर उसके लिए हिन्दुस्तान इस माल को विदेशों को सप्लाई करने का एक सब से बड़ा केन्द्र हो रहा है तो इस सब को रोकने के लिए जो चीजें हो रही हैं ग्रौर जैसाकि मंत्री जीने ग्रभी कहा कि हम ने यह बढ़ा दिया वह बढ़ा दिया और हम ने पिछले साल इतना पकड़ा है और इस साल इतना पकड़ा है, तो यह सब तो ब्राइसवर्ग के ऊपर का ही हिस्सा है, लेकिन यह मिनेस बढ़ रहा है श्रीर इसंको रोकने के लिए मंत्री जी ग्रपनी मौलिक नीति में परिवर्तन करने के लिए कोइ बात सोच रहे हैं या नहीं, यह मैं जानना चाहता हं।

SHRI JANARDHAN POOJARI: It is not correct to say-I am answering the last part of the question of the hon. Member-that smuggling has increased. On the contrary, because of the detection and drive against sinugglers, we are in a position to seize more goods, and because of action taken by the Custom officials, it is our duty to compliment and congratulate the officials who have come up in a big way. The hon, Members may well aware that we have increased the incentive or the reward, in their cases; earlier it was 10 per cent and now it is 20 per cent. We agree that it is a menace and that is why, the methaquolane that causes menace, was banned in 1984. Hon. Members may kindly take into consideration the fact that so far as the Central legislation is concerned, it is for opium and its byproducts. So far as charas, hashish,

bhang and ganja are concerned, it is a State subject. It is in the concurrent list. States are taking care of this and that is why, we are going to come up with a comprehensive legislation. This is under consideration

SHRI M. M. JACOB: The hon Minister has said that cases of narcotic drug smuggl. ing are being detected very well. He has said that the number of cases of detection has increased in the country. This is a good sign But Sir, due to the strong measures adopted and punishment given in the neighbouring countries like Afghanistan. Thailand and Pakistan, the trade in narcotic drugs in these countries has naturally shifted to India is per reports of various sources. This is one of the reasons why more and more cases are being detected in India. But my question is not about detection. This is in regard to the second part. Smuggling operations are increasing in this country and the problem of illicit drugs has become a menace to the nation. This is eating into the vitality of the youth and the youth are becoming addicts. Under these circumstances, will the hon. Finance Minister recommend to the Minister of Law, to make the punishment adequate under the Indian Penal Code? The punishment made deterrent. should bе This ig only way we can the tackle the problem. Now, the punishmen is very very negligible drug offences and for the smugglers of narcotic drugs. All offences are bailable and the persons who are caught are being bailed out immediately. The punishment, as y said, is very negligible, may be imprisonment for one year. This is only a token ----:shment.

MR. CHAIRMAN: You have exceeded two minutes. Hon Minister please

SHRI VISHWANATH PRATAP SINGH: Sir, my colleague has answered in detail about this. But I would like to dispel one impression which seems to have arisen on this question. It is not as if because of the strong measures and harsh punishment in the adjoining countries, smuggling has down in gone countries and it has increased in India, In fact, even interantional studies shown that India is not the main generator of these narcotic drugs, these illicit drugs etc. but it is only a transit point. In fact, there is more generation in the East, Near-East and South-East and South-East countries. Our problem is, what is today only a transit point should not become the centre of activity. That is why, this is of great concern to us. This is one point I wanted to clarify, that India is not the main generator of these things, but it is only a transit point, We are aware of it. About legislation, I would like to assure the House that we are going into it and by the next Session we will bring comprehensive legislation to deal with all these things.

श्री जगहम्बी प्रसाद यादव : मैं मंत्री जी का अक्रगुजार हं कि उन्होंने इस सदन को ग्राश्वासन दिया है कि एक ग्रन्छा कानुन इसके लिये वे लायेंगे । लेकिन मैं मंत्री जी का ध्यान इंस के तीन पक्षों की ग्रोर ले जाना चाहता हूं। एक तो ग्रपने यवक ग्रौर विद्यार्थी समाज में **श्रौ**र यहां तक कि लडकियों में भी जौर-दार ढंग से व्यवहार में भ्राने लगी है। दूसरा पक्ष है कि ऐज ए मेडिसिन, दवा के रूप में यह काम में भ्राती है भ्रौर एडिवशन के रूप में इस का व्यवहार होता है। ग्रौर तीसरा पक्ष है स्मगलिंग के लिए भ्रपना देश एक ट्रांजिट सेंटर है । तो ट्रांजिट के लिए ग्राप ने एक बात कही कि इस को म्राप सोर्स नहीं बनने देंगे और उस के लिए ग्राप कानून बनायेंगे। लेकिन जब तक यह युवकों द्वारा इस्तेमाल में ग्रा रही है, कालेजों ग्रौर विश्वविद्यालयों में दवा के रूप में जो इस का इस्तेमाल होता है उस के लिए ग्राप किस प्रकार का निदान करना चाहते हैं ताकि देश और समाज को इस से बचाया जा सके जिस से हमारे यवको को नुकसान न हो, तो इस को रोकने के लिए ग्राप क्या करना

श्री विश्वताथ प्रताप सिंह : मान्यवर, एक चीज हम लोगों के ध्यान में ग्रायों थी कि विद्यार्थियों के बीच में मेन्ड्रेक्स का इस्तेमाल हो रहा है तो उस के ग्रायात ग्रौर उत्पादन दोनों पर प्रतिबन्ध लगा दिया गया है। हम लोगों का ग्रनुभव रहा है कि उसमें कमी हुई है। लेकिन इस विषय पर सोशल वर्ल्यर विभाग ध्यान दे रहा है ग्रौर हम

लोग गारंटे में उसके लिए जो भी प्रयास होगा, उसके लिए कदम उठायेंगे।

SHRI SHANKARRAO NARAYANRAO DESHMUKH: Will the hon, Minister give the names of persons who are detected in the smuggling, particularly from which part of the country do they come?

SHRI JANARDHAN POOJARI: so far as this case is concerned, on 19-2-1985 the quantity seized was kgs. One woman courier has been arrested, Seven kgs, of charas and 700 gms of opium were seized from one Shri Krishan Lal and Shri Rajinder Pal residents of Jammu. Both were arrested." On 1-3-1985, 8kgs. were seized. One Shri Dwarkanath of Rajouri along with Shri Madanlal, Kashmirlal and Lasli Rai, was arrested. On 1-3-1985, the same day, 900 gms. have been seized and two lady couriers from Surat have been arrested. On 18-3-1985, 30 kgs. have been soized. One Shri Satvir Singh and the other Shri Dhoop Singh of Har-yana were arrested. Some more particulars are there. If the hon. Member wants, he can write to me and s will furnish the names and other particulars to him.

Accidents in the Bhilai Steel Plant

- *22. SHRI SURESH PACHOURI: Will the Minister of STEEL, MINES AND COAL be pleased to state:
- (a) what was the number of fatal accidents in the Bhilai Steel Plant during the year 1983-84; and
 - (b) whether any Committee has been set up to suggest ways and means to prevent accidents in the steel plants and if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH): (a) and (b) A Statement is laid on the Table of the House.

Statement

- (a) During 1984, twelve employees of SAIL met with fatal accidents at Bhilai Steel Plant
- (b) There are Bipartite Committees consisting of representatives of management

- and workers at apex and shop-floor levels to monitor the safety system. These committees are assigned the following responsibilities:—
 - (i) ensuring effective implementation of safety and health policy of the company;
 - (ii) ensuring implementation and compliance of the statutory provisions on safety and health;
 - (iii) to oversee and monitor the training and education on safety and health; and
 - (iv) to advise the managements at the unit level on issues concerning the health and safety of employees.

These functions also include various steps required to be taken to prevent accidents

SHRI SURESH PACHOURI: I would like to know from the Minister whether in such cases where the accident has occurred, due compensation is paid and onthe spot enquiry is held to ascertain causes of the injury or death and responsibility fixed on the erring persons. If so, how many persons have so far been penalised on this account? I would also like to know from the Minister whether any study has been carired out by the Government to know as to the safety measures taken to prevent such accidents in plants in foreign countries like Japan and USA where the capacity of production of steel is more and accident rate is less.

SHRI K. NATWAR SINGH: Sir, would be happy if the occasion for putting such a question did not arise at all, but unfortunately accidents do take place and we have evolved a machinery by what a regular check is kept on the safety and health regulations, in accordance with the safety and health policy of the company which is approved by the Board of Directors. We have a safety engineering department. There is an apex committee there are 37 shop floor committees which take immediate action. One is preventive action and for this there is a special committee appointed which goes into the accidents detected.